

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHU

ORIGINAL APPLICATION NO. 397 OF 2025

In the matter of:

Edenburg City Resident and Plot Holders Welfare Association

...Applicant

Versus

State of Haryana

Through Chief Secretary & others

...Respondents

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N.D.O.H-10.04.2026

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3. Proof of service

57



Applicant

421

NEW DELHI

THROUGH

DATED: 09.04.2026

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHU
ORIGINAL APPLICATION NO. 397 OF 2025**

In the matter of:

Edenburg City Resident and Plot Holders Welfare Association

...Applicant

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State of Haryana

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REJOINDER TO THE ACTION TAKEN REPORT AND REPLY FILED BY RESPONDENT NO.3 COMMISSIONER, MUNICIPAL CORPORATION FARIDABAD DATED 06.11.2025 AND 06.01.2026 RESPECTIVELY AND REJOINDER TO REPLY FILED BY THE RESPONDENT NO.2 DIRECTOR, TOWN AND COUNTRY PLANNING, HARYANA DATED 06.01.2026.

MOST RESPECTFULLY SHOWETH:

1. That the Applicant Association filed the present Original Application in August 2025, praying for the following reliefs:
 - a. Directing Respondent No. 2 to provide a functional main sewer line to the Applicant;
 - b. Directing Respondent No. 2 to provide a functional storm water drainage system;
 - c. Directing Respondent No. 2 to provide potable water;
 - d. Directing Respondent No. 2 to provide a 30-meter-wide road;
 - e. Directing Respondent Nos. 1 and 3 to take immediate action to stop the illegal dumping of debris/rubble on the land of Respondent No. 3 and to prevent sewage water tankers from entering Edenburg City, Sector 91, Faridabad, Haryana;
 - f. Directing Respondent No. 5 to take action against the discharge of sewage water from unauthorized colonies under its jurisdiction into the land of Respondent No. 3 and subsequently into the Applicant's land;
 - g. Directing the Respondents to pay compensation;

- h. Passing any other order as this Hon'ble Tribunal may deem fit and proper in the interest of justice.
2. The Hon'ble Tribunal heard the matter and issued notice on 07.11.2025.

Rejoinder to the Reply filed by the Respondent no.3, Commissioner MCF.

3. That on 06.11.2025, one day prior to the scheduled hearing, a reply was filed by Respondent No. 3 (Commissioner, Municipal Corporation of Faridabad). In paragraphs 2 and 3 of the said reply, Respondent No. 3 alleged that the primary cause of sewage waterlogging is sewage generated in Delhi entering MCF land. It is submitted that this reply attempts to restrict the scope of the issue to trans-boundary water flow; however, Respondent No. 3 has failed to acknowledge the hundreds of tankers that illegally dump sewage directly onto the Association's land and surrounding areas, rendering the locality uninhabitable.
4. That on the 07.11.2025 during the hearing of the matter the Hon'ble Tribunal was shocked to see the pictures which were annexed by the Respondent no.3 themselves of the area and passed the following order:

"2 In response to the notice issued by the Tribunal dated 07.082025, reply dated 06.11.2025 has been filed by the respondent no.3 Commissioner, Municipal Corporation, Faridabad but in that reply no concrete action at ground level is reflected.

3. Learned Counsel for the applicant submits that everyday more than 100 tankers are discharging sewage in that area and no action to stop them has been taken.

4 Respondent's authorities are directed to take immediate action to remediate the situation at the ground level. If the tankers are unauthorizedly discharging the sewage in the area concerned then it is the responsibility of the respondent no.3 Commissioner, Municipal Corporation, Faridabad to immediately stop such illegal activity. He is directed to take action to the ground level and submit the action taken report within four weeks."

Rejoinder to Action taken report filed by the Respondent no.3, Commissioner MCF.

5. That on 06.01.2026 the Respondent no. 3 filed an action taken report in which it is shown they are moving towards completion of work however the reality is far away from it. In

the said Action taken report it is submitted by the Commissioner, MCF that Assistance Engineer, MCF has written a letter to the SHO PS. Palla, Faridabad dated 29.09.2025 for assistance and to take action against the tankers. In another letter dated 04.11.2025 written to the Commissioner of Police, Faridabad to take strict action and have joint inspection for effective control of illegal operations. Another claim in the said action taken report was that one tractor was put to challan of Rs. 5000/- and one formal complaint was submitted to the SHO Palla. Further it is submitted in the Action taken report that due to continuous surveillance of MFC tanker drivers changed their way and started coming from villages to which MFC simply Dug the trenches and tankers have stopped coming which and shows the sincere efforts on the part of the Respondent no.3 On the contrary the reality of the area is totally opposite, even after very clear directions by the Hon'ble Tribunal, the Respondent no.3 failed to stop the illegal dumping of sewage waste into the land of applicant. On daily basis tankers are coming and dumping the sewage without any hesitation or fear of law and order. The letters written by the Respondent no.3 has changed nothing on ground for the people of the area. Every day tankers are coming in and dumping the sewage water in Applicant's area without any fear, weekly illegal market for meat take place, dumping of debris is still going on. Photos taken with GPS Map Camera on 21.02.2026, 22.02.26, 27.02.2026, 01.03.2026, 21.03.2026, 22.03.2026, 24.03.2026, 28.03.2026, 29.03.2026, 05.04.2026 and 08.04.2026 clearly mentions the date, time and location of the area which shows dumping of debris, sewage water and illegal market are functional and clearly shows what action are taken on ground level by the Respondent No.3. Photographs are annexed herewith and marked as **Annexure A-1.**

REJOINDER TO THE REPLY FILED BY RESPONDENT NO. 2

6. On 06.01.2026 the Respondent no.2 i.e., State of Haryana Through Chief Secretary, Director Town and Country Planning Haryana, filed a reply to the Original Application. That the Respondent, under the guise of providing a "brief history" of the matter, is attempting to abdicate its legal responsibility as the court-appointed **Custodian** of the subject area. By virtue of the orders dated **17.07.2013** and **18.07.2013** passed by the Hon'ble Supreme Court of India, Respondent No. 2 was specifically mandated with the "watch and ward" of the area. It is submitted that the Respondent has signally failed to

discharge this duty, having permitted unchecked illegal dumping of sewage and debris for years, resulting in the current state of environmental degradation and flooding in the area. Further in the said reply it is submitted by the Respondent no. 2 that in compliance of order dated 14.12.2007 the Director, Town and Country Planning has sanctioned building plans and granted occupation certificate but the petitioners were aware that the 'basic amenities' available while constructing and occupying the property for residence and their possibilities in future. It is submitted that the Applicant were aware of the status of basic amenities at the time of occupation—is legally fallacious and merits rejection. By sanctioning building plans and issuing Occupation Certificates (OC) through the Director, Town and Country Planning, the Respondent No. 2 held out a representation that the area was habitable. The Respondent cannot now seek to shift the burden of its own infrastructural failures onto the residents under the guise of their "awareness" of the situation.

7. It is submitted that the Respondent no.2 had received an amount of Rs. 17,00,00,000/- (Rupees Seventeen Crores) in the year 1995 from the Builder towards External Development Charges what has stopped the Respondent no.2 from doing the External Development work for 4 decades when the amount was deposited with them. Moreover, the Hon'ble Supreme Court of India directed the plot holders to deposit directly to the Respondent No.2 herein Rs50.00 per square yard in addition to the sum of Rs550.00 which was already paid to the Colonizer in lieu of cost of land and developmental charges. which came to be the sum of Rs1,75,00,000 (rupees One Crore Seventy-Five Lakh only) in addition to the sum paid by the Colonizer. Further, Rs 1,08,00,000 (Rupees One Crore Eight Lakh only) was also deposited towards Floor Area Ratio (FAR) and External Developmental Charges (EDC) meant for development of infrastructural facilities. Thus, a total of Rs20 Crore was deposited with the Respondent No.2 for the purpose as aforesaid. This collection of money from the Respondent no. 2 does not stop here when any of the plot holders goes to department for approval of Building plan, additional amount in the form of Purchased F.A.R and External Development Charges are charged by the Respondent no.2 which amounts to Rs. 1,78,70,691/- (Rupees One Crore Seventy Eight Lakhs Seventy Thousand Six Hundred and Ninty one only) which is paid only by the members of the present applicant- Association and there are many other Associations working in the area. It is submitted that no bona fide purchaser or resident could have

anticipated that after paying all statutory dues and following the directions of the Hon'ble Apex Court, they would be forced into decades of litigation to secure even the most "basic amenities." The Respondent's inertia in utilizing these funds for their intended purpose is a gross violation of its statutory mandate.

8. That Respondent No. 2's contention that the matter is *sub-judice* before a Special Committee is misleading the said Committee has tendered its resignation to the Hon'ble Supreme Court. The matter was listed on 07.04.2026 before the Hon'ble Supreme Court and is now posted for 13.04.2026. Furthermore, the surviving issues before the Special Committee concern "claimants" and not "sale deed holders" whose deeds are already verified. Residents should not be subjected to further rounds of litigation for basic habitability. It is further submitted that people who have already paid the money and have been in litigation for years to have roof over their head cannot be subject to another round of litigation just to get the area in a habitable state when they have already paid the money for development work.
9. That in para 4 & 5 Respondent no.2 has been mentioning about the letters written by the Applicant Association to get the demarcation work done in compliance of the order dated 25.04.2025 passed by the Hon'ble Supreme Court of India. It is submitted that even after writing letters and apprising about the issues and illegal dumping since 16.10.2025 nothing has been done by the Respondent no.2 to stop such activities.
10. That in para 6 of the reply filed by the Respondent no.2 it is stated that regular vigil is kept by the Enforcement wing of the Department to curb dumping of waste material, temporary illegal market of selling debris and meat and the last demolition was in October 2024 on contrary the illegal market is still operating in the area and sewage water is still dumped by the tankers making the place inhabitable. It is further submitted that the Respondent no.2 has spent Rs. 8,00,00,000/- (Rupees Eight Crore only) on watch and ward of the area however the reality it is very sorry state of affairs as the money has not been put to proper use. It is further submitted that even after spending crores of Rupees on watch and ward and yet there is illegal dumping of sewage water shows that department is hand in gloves with the people who are illegally dumping the tankers and running illegal temporary market selling of debris and meat.
11. That the contents in para 7 of the reply filed by the Respondent no.2 seems to show that work has been done by the Respondent no.2 but in realty nothing is functional. The

sewerage line of around 4 kms is done and has been handed over to the MFC. It is submitted that such sewerage line is not functional and the applicant association has time and again requested for connection but was paid no heed to it. For the water work it is contented that the Builder did not apply for the connections however, the association has been writing letters to the Respondent no.2 and Respondent no.6 to provide the connection however till date no reply has been received for the same.

12. That the contents of para 8&9 have been repeated by the Respondent no.2. it is submitted that the Respondent no.2 has been sleeping on its responsibility by allowing the illegal dumping of sewerage water by the tankers and now over the decades the area has become a large pond and there is no willingness by the Department till date to stop such dumping when they are appointed as custodian of the area and on papers have shown that a huge amount of money has been spent on the watch and ward of the area.
13. That in para 11 of the reply it is submitted by the Respondent no.2 that pipeline for water were made available by the HSVP but the builder never applied for the same however for past 2 years the association has been writing letters to the Director and HSVP to provide the connection but the Respondent no.2 and Respondent no.6 have turned deaf ears. It is further submitted by the Respondent no.2 that a strict vigil is kept through private agency to stop the illegal dumping of sewage water and debris into Sector 91, Edenburg City, Faridabad, Haryana and further submitted that MCF has taken temporary steps to stop MCD water from entering into MFC land which then enters Applicant Association land. On ground level nothing has been stopped and only letters are written from one department to another which can be seen from the pictures as annexed here clearly depicting that sorry state of affair as the tankers are coming on daily basis to dump the sewage waste and so are the tractors with debris. The water is still flowing from the MCF's land into Association land.
14. That the matter was listed on 07.01.2026 before the Hon'ble Tribunal in the said order the Hon'ble Tribunal gave time to file the rejoinder to the reply filed by the Respondent no.2 and Respondent no.3.
15. That soon after receiving the replies from the Respondent no.2 and Respondent no.3, an inspection by Association members revealed four tankers dumping sewage in broad daylight. When confronted, the drivers fled the scene.

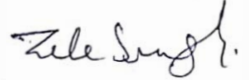
16. That since the tall promises and submissions made by the Respondent no.2 and 3 does not stand anywhere on ground, the Association filed an application to appoint a Local Commissioner who can inspect the place and give an unbiased report about the ground level work done by the Respondents.
17. In the said application for appointment of local commissioner the points to be inspected (terms of reference) are listed below:
- a) Whether the main sewage line is functional or not?
 - b) Whether the Storm water drainage system is functional or not?
 - c) Whether the illegal dumping of debris/rubble has been stopped and the land is restored to its original form or not?
 - d) Whether the functioning of illegal market has been stopped or not?
 - e) Whether the tankers have been stopped from illegally dumping the sewage waste in Edenburg City, Sector 91 Faridabad or not?
 - f) Whether the water coming from Delhi has been stopped from entering into the land of the Applicant or not?
 - g) Whether portable water is made available or not?
 - h) Whether the land which was converted into water body by dumping illegal sewage waste has been restored to its original form or not?

Prayer:

In view of the aforesaid facts and circumstances of the case, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a. Allow the application for appointment of Local Commissioner to give an unbiased ground level report.
- b. Direct the Respondent no.2 to provide functional main sewer line to the applicant.
- c. Direct the Respondent no. 2 to provide functional storm water drainage system.
- d. Direct the Respondent no.2 to provide portable water.
- e. Direct the Respondent no.2 to provide 30-meter-wide road.
- f. Direct the Respondent no. I & 3 to take action to stop the illegal dumping of debris/rubble in the land of Respondent no.3 and stop the sewerage water tankers entering into Edenburg City Sector 91, Faridabad, Haryana.

- g. Direct the Respondent no. 5 to take action against the sewage water entering into the land of Respondent no.3 and then to Applicant's land from unauthorized colonies under the jurisdiction of Respondent no.5.
- h. Direct the Respondents to pay compensation.
- i. Pass any other order as the Hon'ble Tribunal may deem fit and proper in interest of justice.



APPLICANT

PLACE: New Delhi

DATED: 09.04.2026

THROUGH



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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

MEMORANDUM OF APPLICATION UNDER SECTION 18(1) READ WITH SECTION 14 AND
15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

ORIGINAL APPLICATION NO. 397 OF 2025

BETWEEN:

Edenburg City Residents and Plot Holders Welfare Association

...Applicant

Vs

State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, Zile Singh, son of Late Shri Nathi Singh, aged about – 61 years, R/o H.no.263, Sector-8, Faridabad, Haryana -121006, do hereby solemnly affirm-and-say as follows:-

1. That I am the Authorized Signatory for the Applicant Association and I am fully aware and well conversant with facts-and-circumstances of the case and I am competent enough to swear this affidavit on behalf of the Applicant herein.
2. That the contents of the accompanying rejoinder is drafted by my counsel under my instructions and contents of same has been read over and explained to me which are true and correct to best of my knowledge.
3. The contents of same may kindly be read as part and parcel of this Affidavit as same are not repeated for the sake of brevity.

Zile Singh

DEPONENT

VERIFICATION:

I, the deponent above named, do hereby verify that the contents of paras 1 and 3 of the aforesaid affidavit are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Affirmed on this the _____ day of _____ at Faridabad.

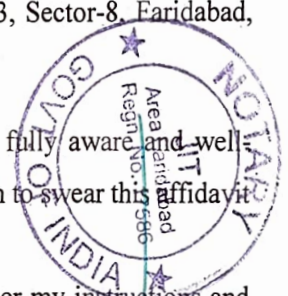
ATTESTED

Notary Public, Faridabad
(Govt. of India)

09 APR 2026

Zile Singh

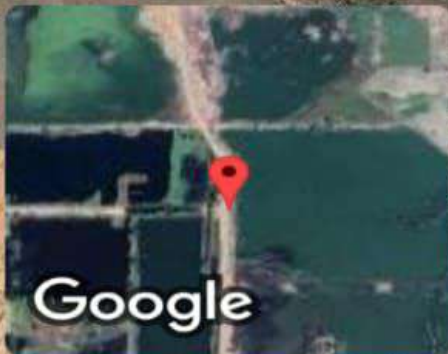
DEPONENT




I know the deponent/ executant are who has signed / thumb marked/LTI / RTI in my presence



GPS Map Camera



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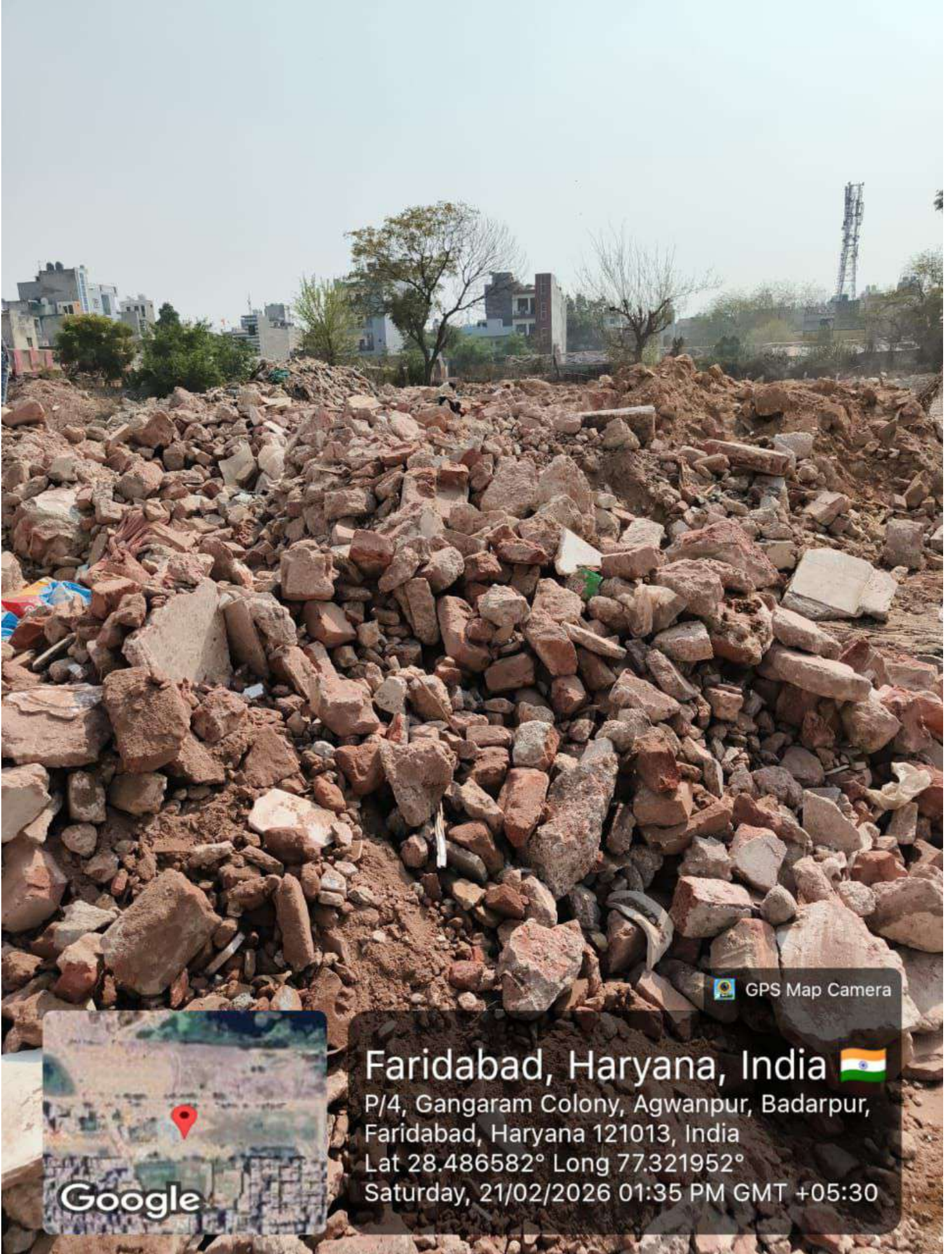
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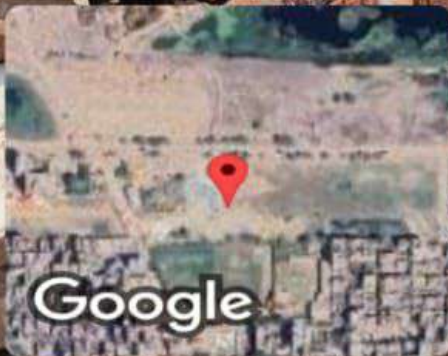
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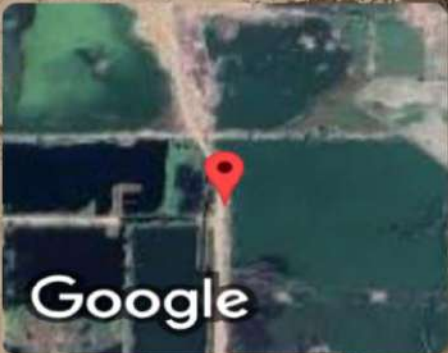
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GPS Map Camera




Google

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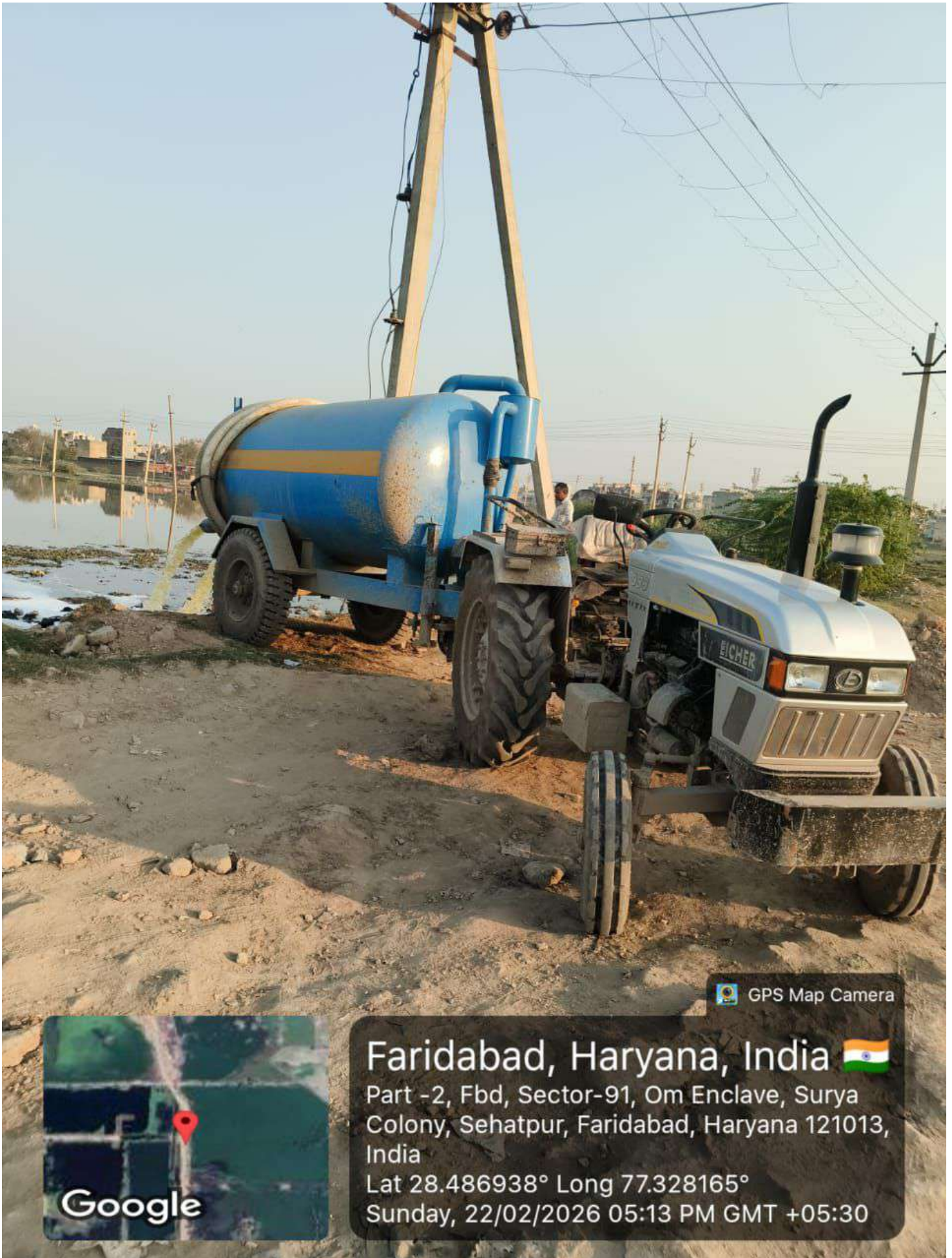
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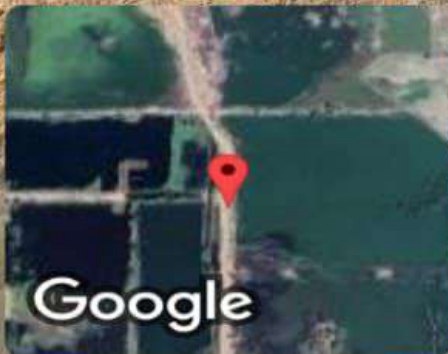
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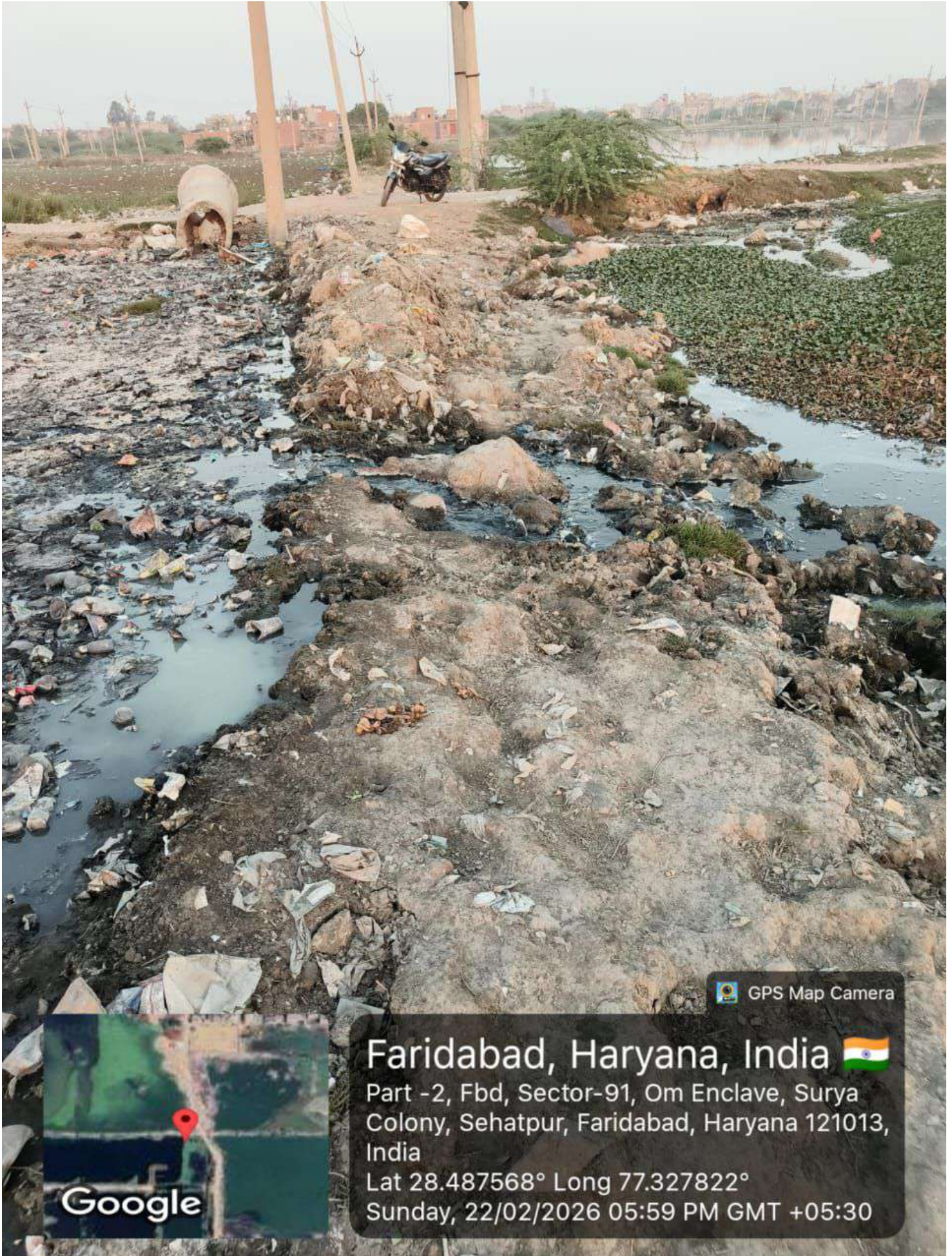
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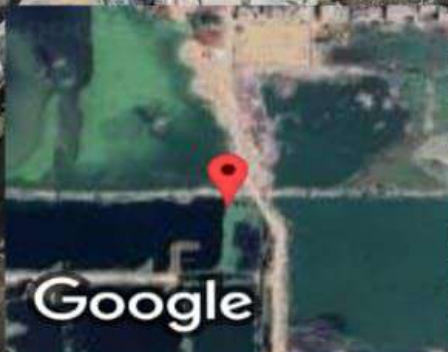
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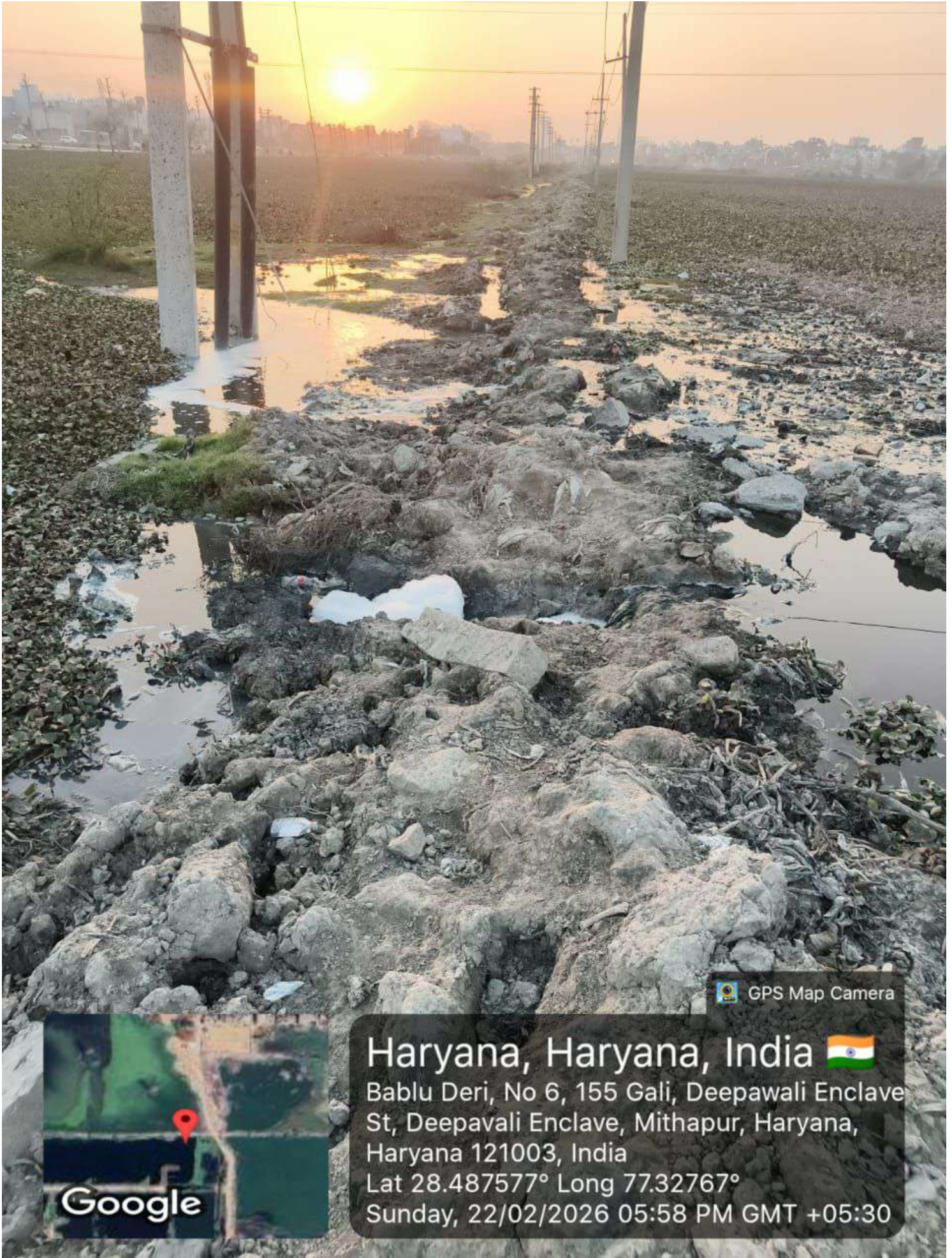
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GPS Map Camera

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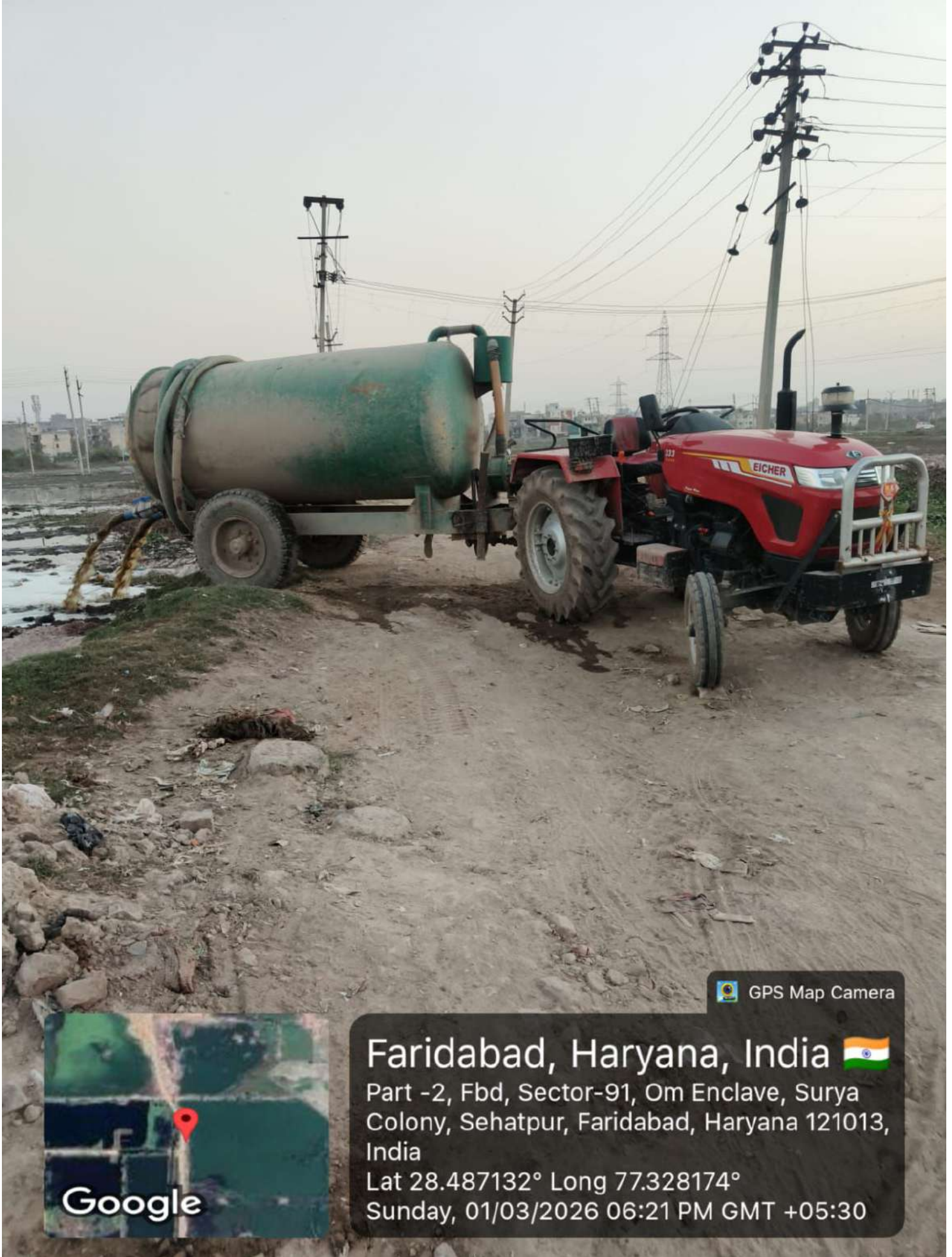




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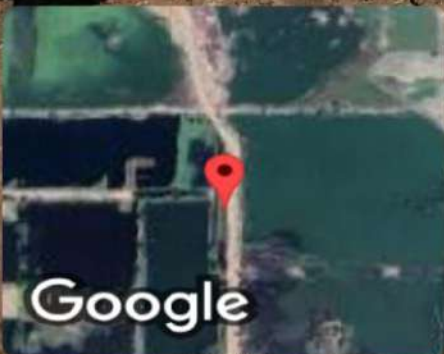
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GPS Map Camera



Faridabad, Haryana, India 

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GPS Map Camera




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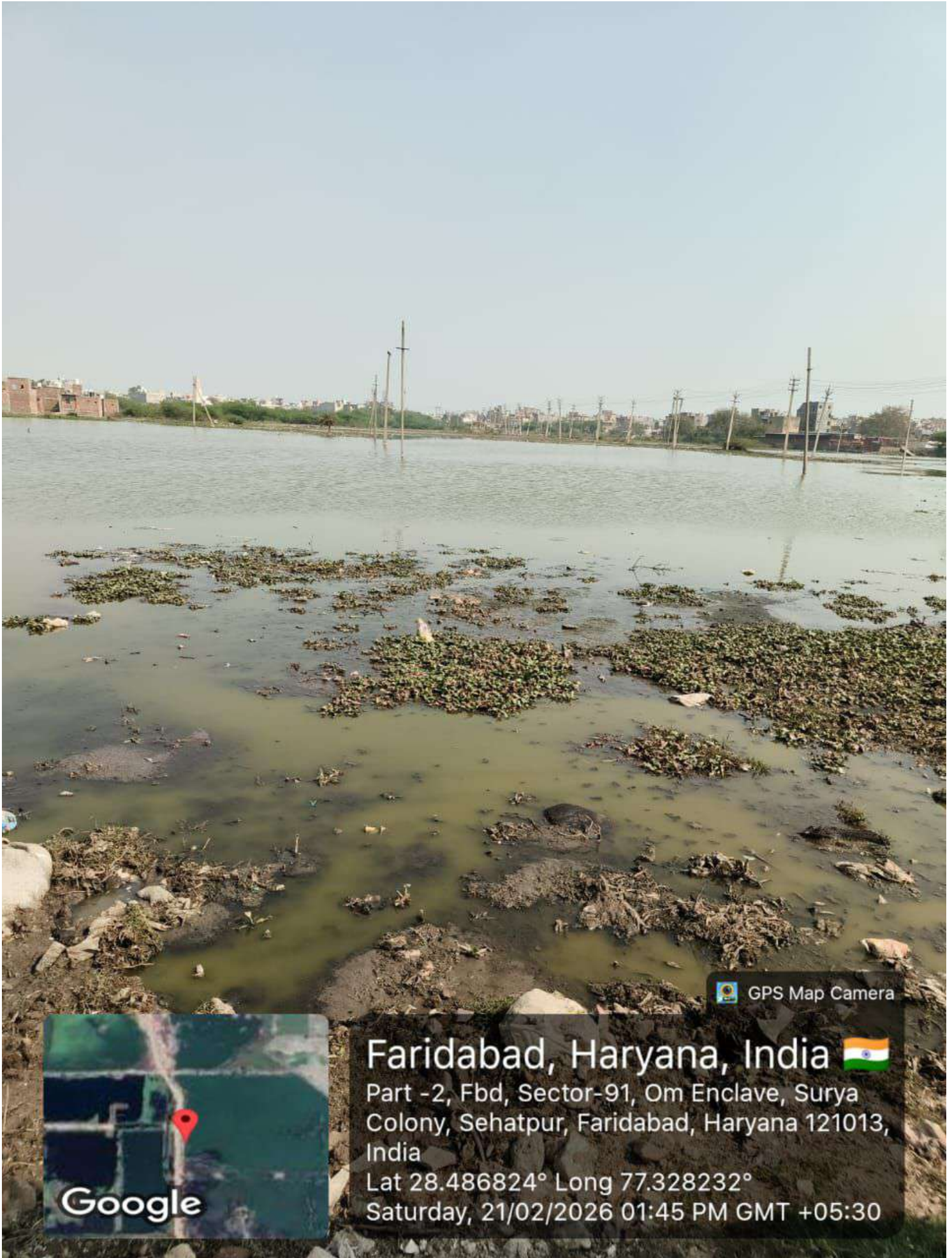


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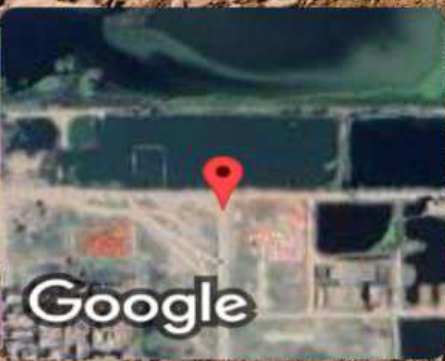
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GPS Map Camera



Faridabad, Haryana, India 
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Faridabad, Haryana 121013, India
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Prins Palace
Specialty Hospital
Sector-91 Faridabad
182-042-042

GPS Map Camera

Faridabad, Haryana, India 🇮🇳
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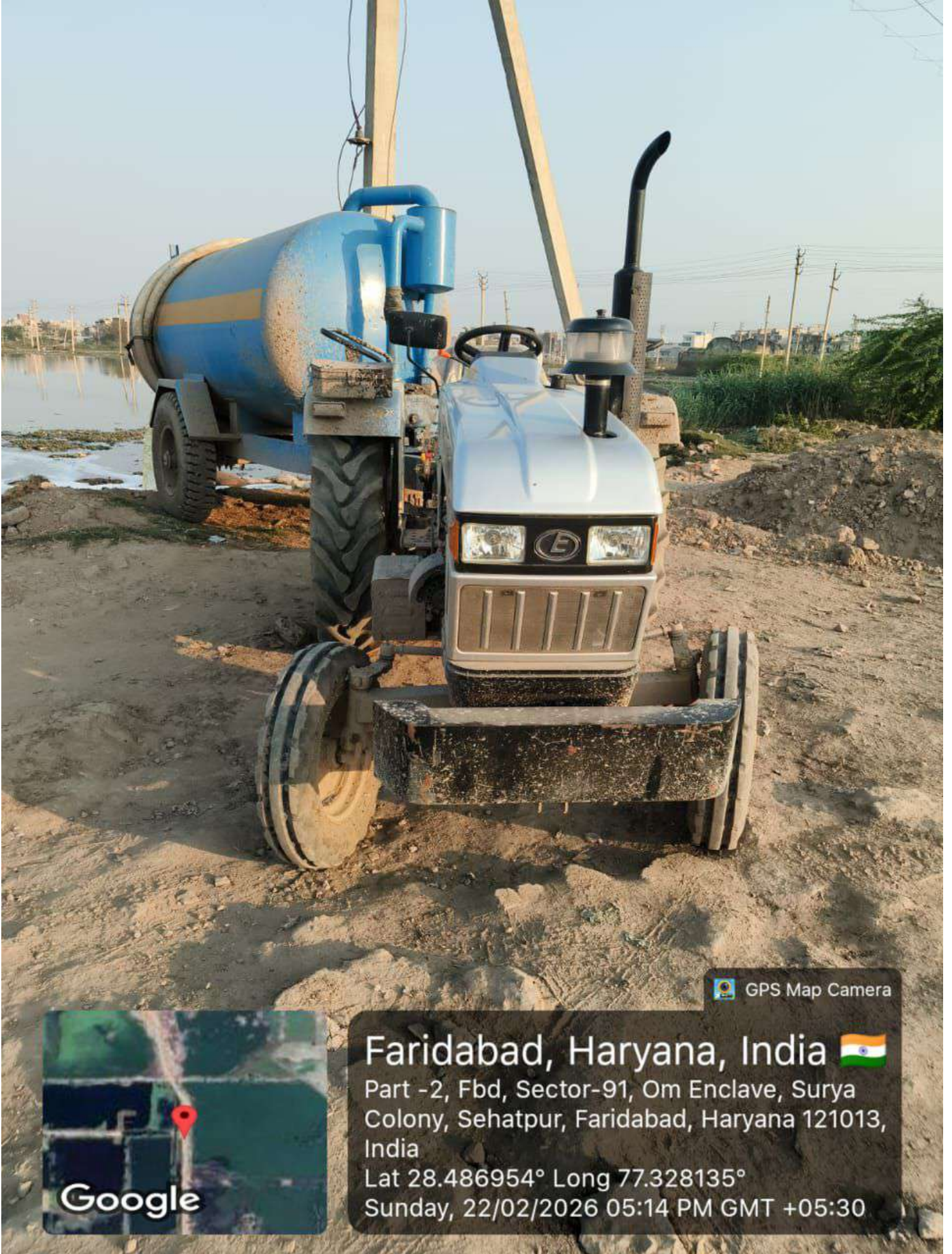


Faridabad, Haryana, India 

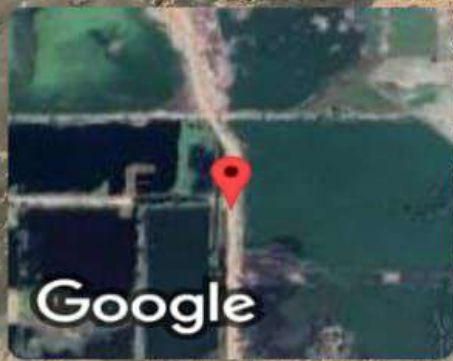
Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India


Lat 28.486908° Long 77.328159°

Sunday, 22/02/2026 05:13 PM GMT +05:30



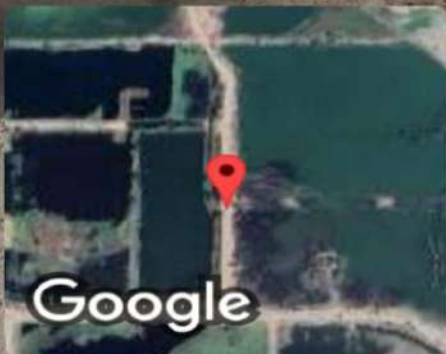
GPS Map Camera




Faridabad, Haryana, India 
Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India
Lat 28.486954° Long 77.328135°
Sunday, 22/02/2026 05:14 PM GMT +05:30



GPS Map Camera



Faridabad, Haryana, India 

Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India

Lat 28.486381° Long 77.328147°

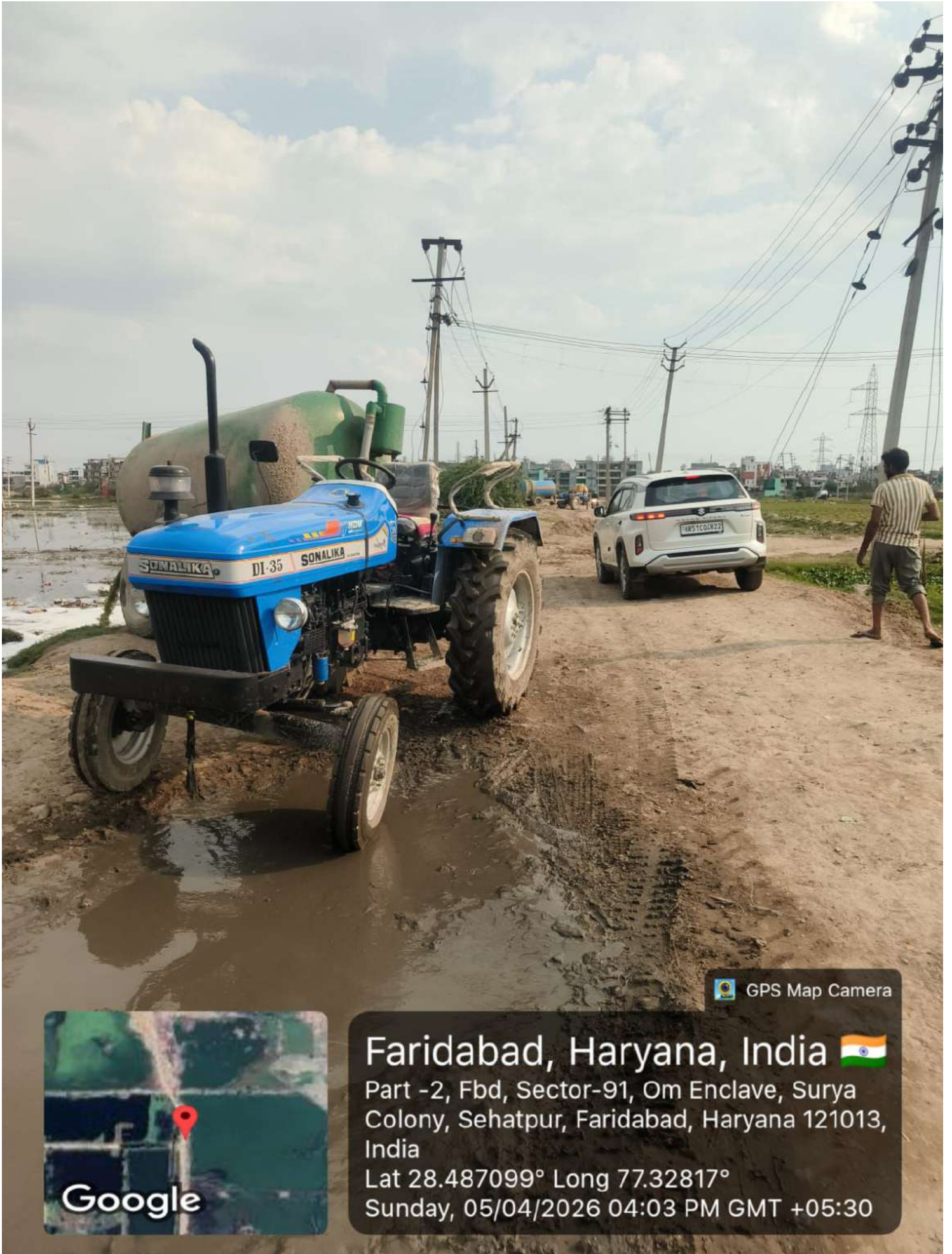
Sunday, 05/04/2026 04:05 PM GMT +05:30



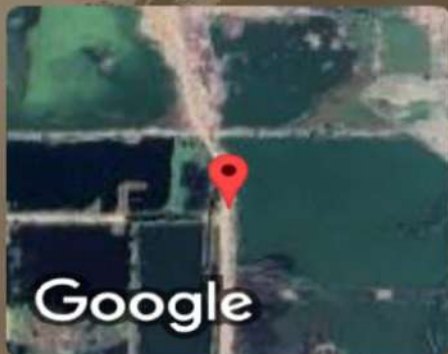
GPS Map Camera




Faridabad, Haryana, India 
Part -2, Fbd, Sector-91, Om Enclave, Surya Colony, Sehatpur, Faridabad, Haryana 121013, India
Lat 28.487538° Long 77.327932°
Sunday, 05/04/2026 04:01 PM GMT +05:30



GPS Map Camera



Faridabad, Haryana, India 

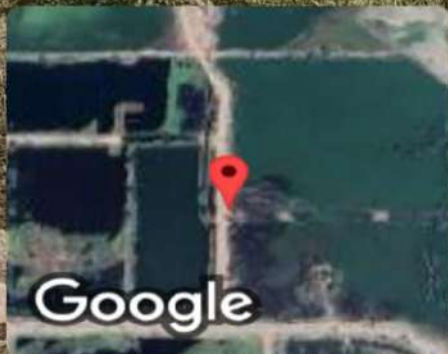
Part -2, Fbd, Sector-91, Om Enclave, Surya Colony, Sehatpur, Faridabad, Haryana 121013, India


Lat 28.487099° Long 77.32817°

Sunday, 05/04/2026 04:03 PM GMT +05:30



GPS Map Camera

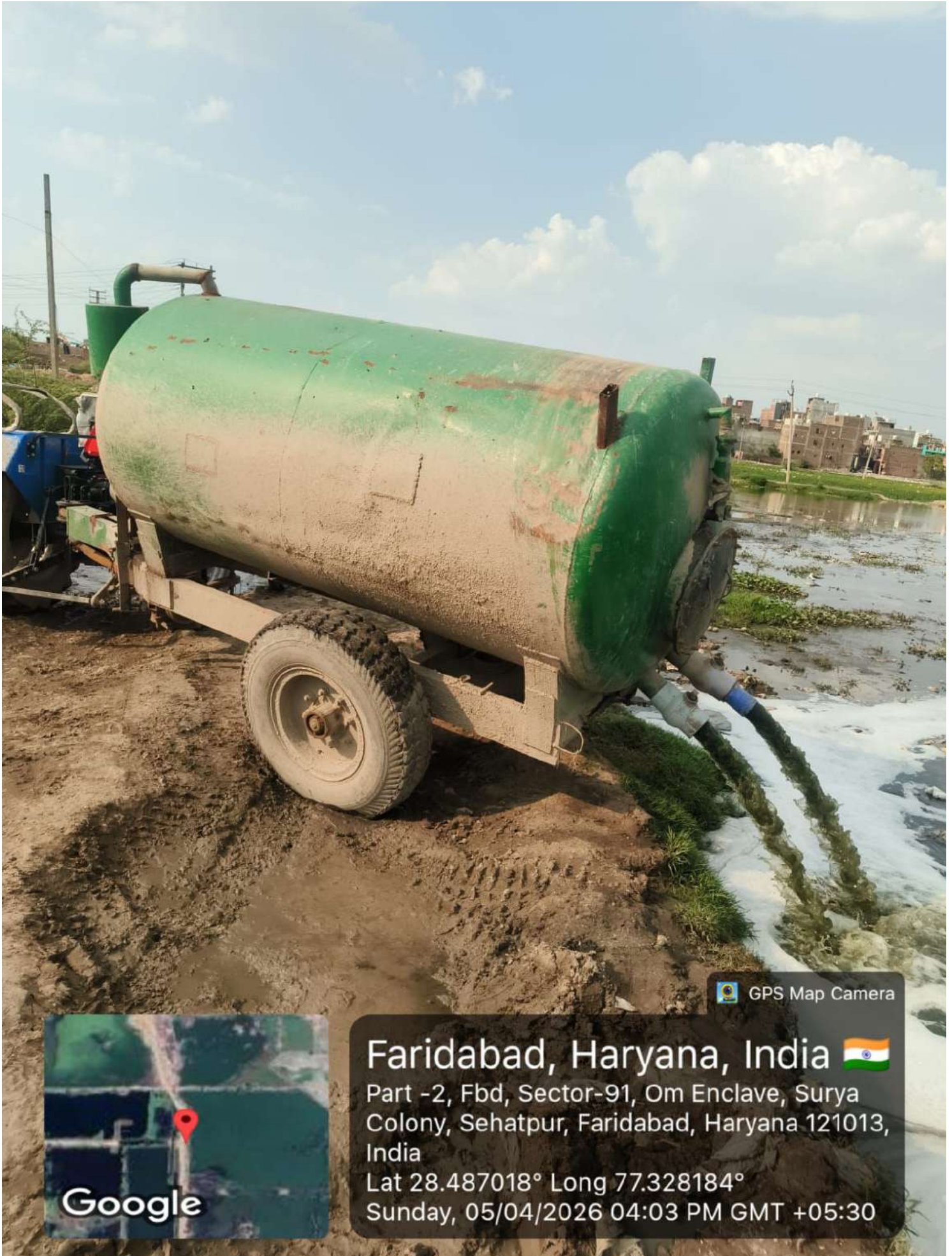


Faridabad, Haryana, India 

Part -2, Fbd, Sector-91, Om Enclave, Surya Colony, Sehatpur, Faridabad, Haryana 121013, India


Lat 28.486479° Long 77.328196°

Sunday, 05/04/2026 04:04 PM GMT +05:30



GPS Map Camera



Faridabad, Haryana, India 

Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India

Lat 28.487018° Long 77.328184°

Sunday, 05/04/2026 04:03 PM GMT +05:30



GPS Map Camera

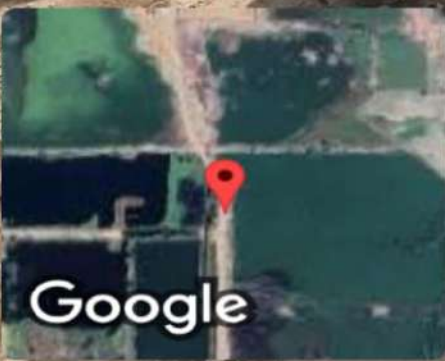


Faridabad, Haryana, India 
Part -2, Fbd, Sector-91, Om Enclave, Surya Colony, Sehatpur, Faridabad, Haryana 121013, India
Lat 28.487052° Long 77.328088°
Sunday, 29/03/2026 01:47 PM GMT +05:30





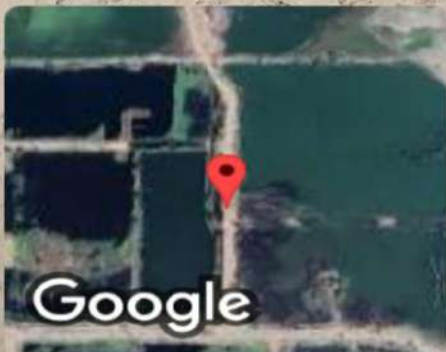
GPS Map Camera




Faridabad, Haryana, India 
Part -2, Fbd, Sector-91, Om Enclave, Surya Colony, Sehatpur, Faridabad, Haryana 121013, India
Lat 28.487184° Long 77.328169°
Sunday, 29/03/2026 01:49 PM GMT +05:30



GPS Map Camera



Faridabad, Haryana, India 

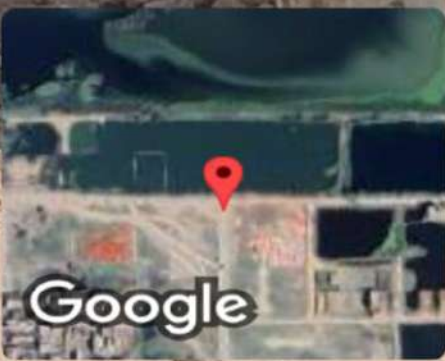
Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India

Lat 28.486533° Long 77.328135°

Sunday, 29/03/2026 01:55 PM GMT +05:30



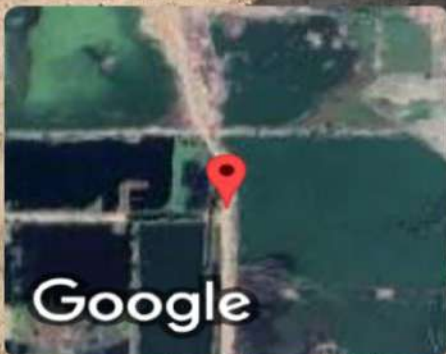
GPS Map Camera




Faridabad, Haryana, India 
199, Gangaram Colony, Agwanpur, Badarpur,
Faridabad, Haryana 121013, India
Lat 28.48695° Long 77.324988°
Sunday, 29/03/2026 01:52 PM GMT +05:30



GPS Map Camera



Faridabad, Haryana, India 

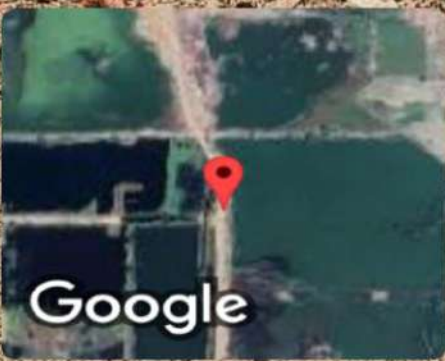
Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India

Lat 28.487092° Long 77.328149°

Saturday, 28/03/2026 02:13 PM GMT +05:30




GPS Map Camera



Faridabad, Haryana, India 
Part -2, Fbd, Sector-91, Om Enclave, Surya Colony, Sehatpur, Faridabad, Haryana 121013, India
Lat 28.487094° Long 77.328166°
Sunday, 22/03/2026 03:33 PM GMT +05:30



GPS Map Camera

Faridabad, Haryana, India 

Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India

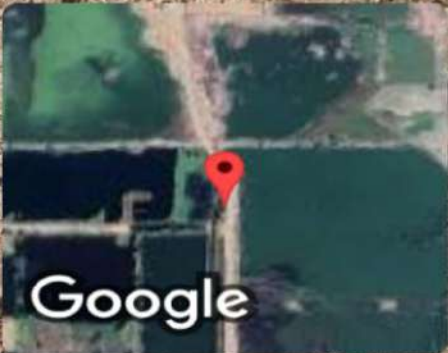
Lat 28.487286° Long 77.328136°


Sunday, 22/03/2026 02:48 PM GMT +05:30





GPS Map Camera



Faridabad, Haryana, India 


Part -2, Fbd, Sector-91, Om Enclave, Surya Colony, Sehatpur, Faridabad, Haryana 121013, India

Lat 28.48722° Long 77.328118°

Sunday, 22/03/2026 03:33 PM GMT +05:30



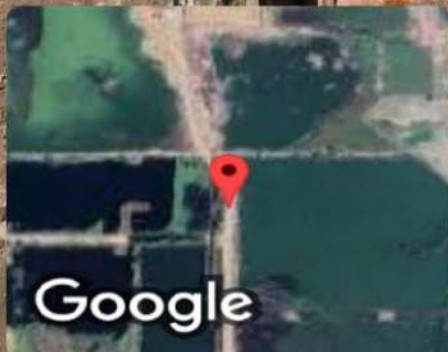
GPS Map Camera

Faridabad, Haryana, India 

Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India

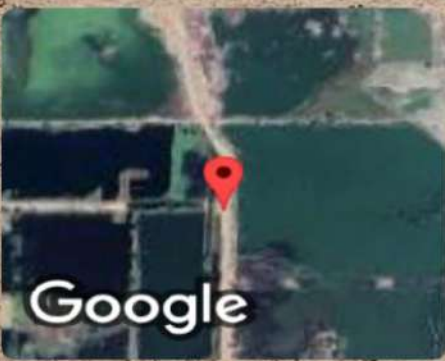
Lat 28.487263° Long 77.328154°

Sunday, 22/03/2026 02:49 PM GMT +05:30

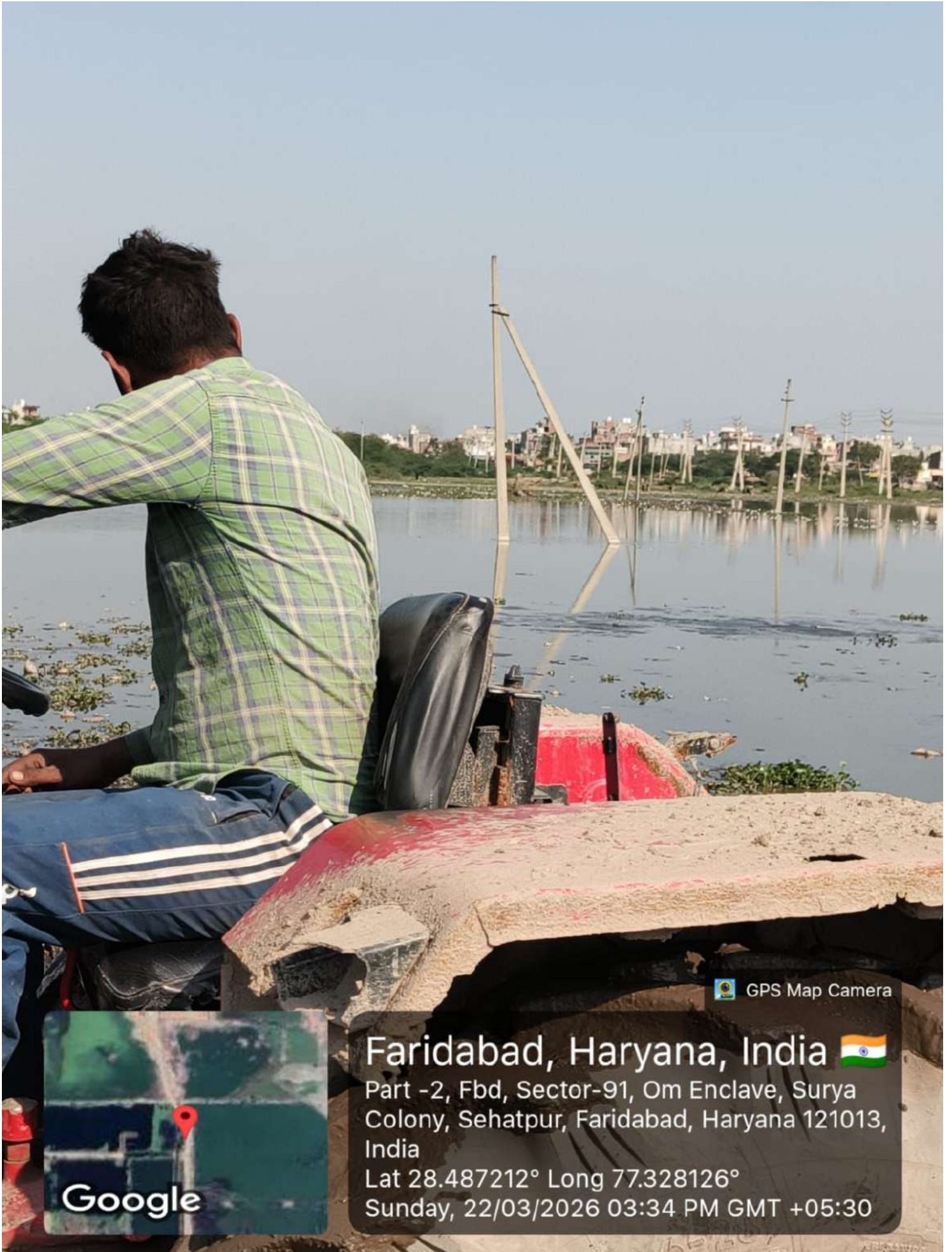





GPS Map Camera



Faridabad, Haryana, India 
Part -2, Fbd, Sector-91, Om Enclave, Surya Colony, Sehatpur, Faridabad, Haryana 121013, India
Lat 28.486991° Long 77.328128°
Sunday, 22/03/2026 03:33 PM GMT +05:30



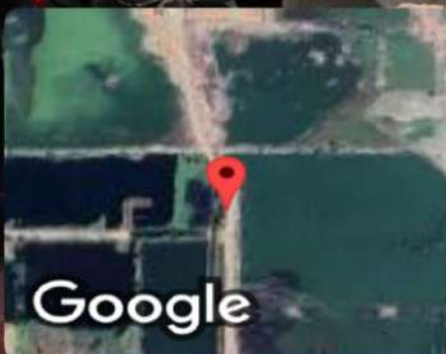
GPS Map Camera

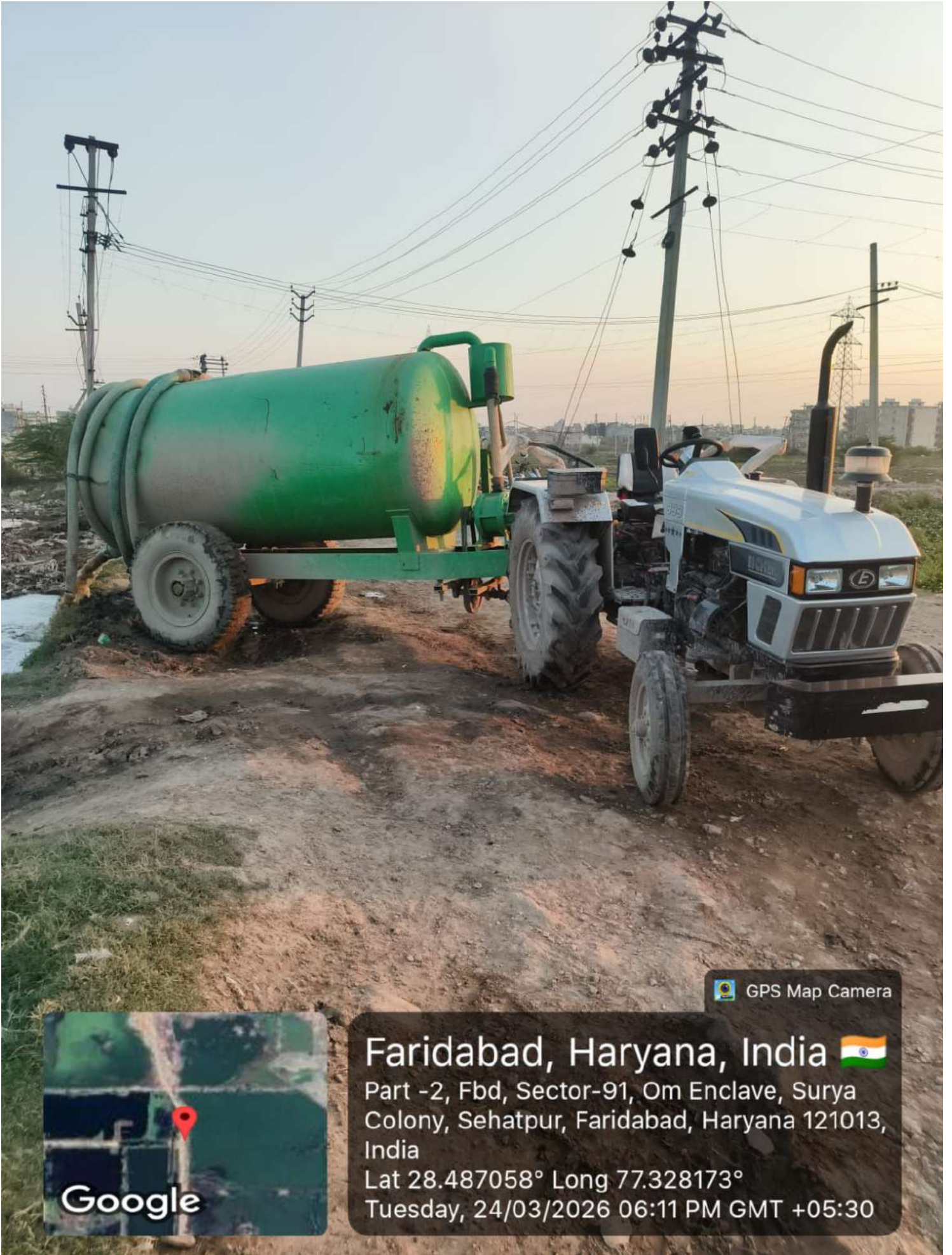
Faridabad, Haryana, India 

Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India


Lat 28.487212° Long 77.328126°

Sunday, 22/03/2026 03:34 PM GMT +05:30





GPS Map Camera

Faridabad, Haryana, India 

Part -2, Fbd, Sector-91, Om Enclave, Surya Colony, Sehatpur, Faridabad, Haryana 121013, India

Lat 28.487058° Long 77.328173°


Tuesday, 24/03/2026 06:11 PM GMT +05:30





GPS Map Camera



Faridabad, Haryana, India 

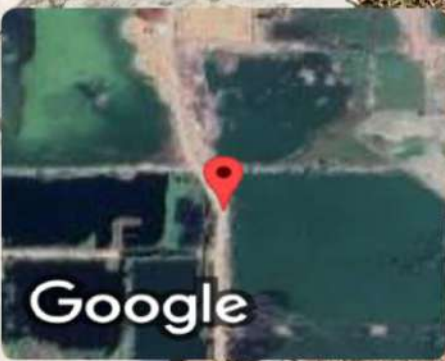
Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India

Lat 28.487023° Long 77.328195°

Tuesday, 24/03/2026 06:11 PM GMT +05:30



GPS Map Camera



Faridabad, Haryana, India 
Part -2, Fbd, Sector-91, Om Enclave, Surya
Colony, Sehatpur, Faridabad, Haryana 121013,
India
Lat 28.487362° Long 77.328175°
Sunday, 22/03/2026 02:48 PM GMT +05:30


TRUE COPY

**Komal**

To: rkhuranalegal@gmail.com >

12:00 PM



Rejoinder in OA 397/2025

Respected sir

Please find attached rejoinder in the captioned matter as advance service

**REJOINDER NEW.pdf**

12.5 MB



Komal Sorout

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New Delhi-110024

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komalsorout2806@gmail.com

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